NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 29/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE PARTIES: M/s. Inland Printers Limited

SECTION OF THE COMPANIES ACT: 66 of the Companies Act 2013.

S. No.

DESIGNATION

SIGNATURE

Naver Ali Rizvi Advocate
1/6 Thatire Januala House

ORDER CP 29/66/NCLT/MB/MAH/2017

On the precipie filed by the Petitioner Counsel, saying that in the Schedule of the minutes of the Order dated 22.6.2017, the figures have been shown in the Schedule as ₹7,21,88,000/- whereas in words, it is wrongly written as Rupees Seven Crores Eighteen Lakhs Eighty-eight thousand instead of Rupees Seven Crores Twenty-Onelakhs Eighty eight thousand as reflected in numbers, in view of the prayer made by the Petitioner Counsel, this Bench hereby issued Corrigendum to the said Order as below:

"\$7,21,88,000 (Rupees Seven Crores Twenty one lakh Eighty eight thousand only)" in the place of "₹7,21,88,000 (Rupees Seven Crores Eighteen Lakhs Eightyeight thousand)".

Accordingly, this Corrigendum.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASHKUMAR

Member (Judicial)